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GOVERNMENT OF INDIA, MINISTRY OF DEFENCE
ARMED FORCES TRIBUNAL, PRINCIPAL BENCH

Phone : 011-26171027

West Block - VIII
Sector - I, R.K.Puram
New Delhi - 110 066

F. No. 2(92)/2019/AFT/PB/Adm-II/Vol-III

Dated : 21 July, 2023

CIRCULAR

Applications are invited for filling up the posts of **Registrar in the Armed Forces Tribunal, Regional Bench, Srinagar (functioning at Jammu)** on deputation basis for a period of three years from suitable candidates, who fulfill the eligibility conditions:-

S. No.	Name of the Post	No. of Post	Pay scale (Rs.)	Eligibility conditions
01.	Registrar (General Central Service Group 'A' Gazetted, Non-Ministerial)	01	Pay Matrix Level-13	Officers of Central Government or State Governments or Supreme Court or High Courts or District Courts or Statutory/ Autonomous bodies having pensionary benefits or Judge Advocate General Branch of Army, Navy & Air Force and other similar institutions: (a) (i) holding analogous post on regular basis in the parent cadre or Department; or (ii) five years' regular service in the parent cadre or Department in Level-12 of the Pay Matrix; and (b) holding degree in law from a recognised University. Note: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other Organization or department of the Central Government shall not ordinarily exceed four years .

2. The pay of the officer selected on deputation basis will be governed by DoP&T O.M. No. 6/8/2009-Estt(Pay-II) dated 17.06.2010, as amended from time to time.
3. The departmental officers in the feeder grade who are in direct line of promotion, shall not be eligible for consideration for appointment on deputation. Similarly, a deputationist in the Armed Forces Tribunal shall not be eligible for consideration for appointments by promotion channel.
4. The maximum age limit for appointment by deputation shall not exceed 56 years with a residual service of four years as on the closing date of receipt of applications.
5. The application in the prescribed pro forma (Annexure-I) of the eligible officer, who can be spared in the event of his/her selection may be forwarded to the Principal Registrar, Armed Forces Tribunal, Principal Bench, West Block-VIII, Sector-I, R.K. Puram, New Delhi - 110 066 by the Department **latest by 11th September, 2023** along with photo copies of the **Annual Confidential Reports for the last five years of the candidates along with Vigilance Clearance Certificate.**

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6. The applications received without supporting documents, photograph, unsigned and incomplete in any manner, shall be summarily rejected.
7. It may please be noted that this Office is not yet enlisted in the Directorate of Estate for allotment of GPRA (General Pool Residential Accommodation).
8. Candidates who apply for the post will not be allowed to withdraw their candidature subsequently.
9. The period of deputation can be curtailed upon a Summary assessment of the performance or upon other administrative exigencies by the Hon'ble Chairperson.
10. Who have applied pursuant to notice need not apply further.



(Dharmender Rana)
Principal Registrar

Enclosure: Annexure-1

Distribution :-

1. The Secretary General, Supreme Court of India
2. The Registrar General, All High Courts
3. The Principal Registrar, Central Administrative Tribunal, New Delhi
4. The Under Secretary, MoD, AFT Cell, New Delhi
5. The JAG Branch Army/Navy/Air Force, New Delhi
6. AFT, Principal Bench, New Delhi – Website
7. The Registrar, AFT, Regional Bench, Srinagar (functioning at Jammu) with the request to circulate to locally among Govt. offices located in its jurisdiction. It is further requested that window advertisement may be got published in one of the widely circulated dailies of your region.
8. All Ministries of Gol.
9. The Chief Secretary, Govt. of NCTD, Delhi Secretariat, I.P. Estate, New Delhi - 110002
10. Guard File.